

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326
IA-2469/2024, IA-692/2024
In IB-1329(ND)/2019

IN THE MATTER OF:

Mr. Adbridge Communications India Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. Auto Mobiles Sterlind (India) Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Liquidator : Mr. Harshit Kumar Rawa, Advs., Mr. Pankaj Kumar
Singhal, Liquidator in person

ORDER

IA-2469/2024

The Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA **disposed of.**

IA-692/2024

The Ex-Liquidator has appeared in person and submitted that in compliance with the order dated 14.05.2024 he has served the Respondent and filed proof and affidavit of service.

No one has appeared on behalf of the Respondent and no reply has been filed.

The Applicant is directed to serve the Respondent by Dasti and file proof and affidavit of service within one week.

List the matter **on 07.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)